

COURT-I
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

IA NO. 1387 OF 2019 IN
DFR NO. 2219 OF 2019

Dated : 25th September, 2019

Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

M/s. Renew Wind Energy (TN2) Private Limited	...	Appellant(s)
Versus		
Central Electricity Regulatory Commission & Ors.	...	Respondent(s)

Counsel for the Appellant(s) : Mr. Rishabh Prasad

Counsel for the Respondent (s) : -----

ORDER

Appearance and objections on delay application, if any, and reply to the main appeal shall be filed by the Respondents within four weeks time i.e. on or before 23.10.2019, after duly serving copy to the other side.

List the matter on **06.11.2019**.

(S.D. Dubey)
Technical Member
vt/pk

(Justice Manjula Chellur)
Chairperson